

(b) the points of disagreement between the representatives of the State Government and APHLC in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) The details of the scheme for the reorganisation of Assam were announced in a press statement issued by the Government of India on the 11th September, 1968. A copy of the statement is laid on the Table of the House. [See Appendix LXVI, Annexure No. 13.]

(b) Government are not aware of any such disagreement. On the other hand, the parties concerned have decided to give a fair trial to it.

NAXALBARI-TYPE AGITATION IN TIRHUT DIVISION

158. SHRI A. D. MANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Commissioner of Tirhut Division has reported to the Government of Bihar that a Naxalbari-type of agitation has broken out in his Division; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) No, Sir.

(b) Does not arise.

AGE OF RETIREMENT FOR PUNJAB GOVERNMENT EMPLOYEES

159. SHRI A. D. MANI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Punjab have recommended to the Central Government to lower the age of retirement of their employees from 58 to state :

(b) if so, whether this demand has been accepted by the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) Yes, Sir. The Government of Punjab has sent a proposal, for the approval of the Central Government under the Punjab Reorganisation Act, for reducing the age of retirement of the State Government employees from 58 to 55.

(b) The Central Government have not approved of the proposal.

HINDI STENOGRAPHER

160. SHRI M. P. BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that most of the English Stenographers form part of the Central Secretariat Service Scheme;

(b) whether it is a fact that Hindi Stenographers have so far not been admitted to the Scheme; and

(c) if the replies to parts (a) and (b) above be in the affirmative, what are the reasons for such differential treatment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) to (c) English Stenographers are recruited through the Union Public Service Commission and are members of a regular cadre, viz., the Central Secretariat Stenographers' Service. The posts of Hindi Stenographers on the other hand are isolated ones created temporarily to meet the immediate requirements of the Ministries and are, therefore, allowed to be filled by the Ministries on an *ad hoc* basis. Not having been recruited through the U.P.S.C. in accordance with the recruitment rules applicable to the Central Secretariat Stenographers' Service, it is not possible to "admit" them straightway to that Service.

TEACHERS IN DELHI ADMINISTRATION SCHOOLS

161. SHRI B. K. GAIKWAD : Will the Minister of EDUCATION be pleased to state :

(a) the number of teachers in the Higher Secondary Schools run by the Delhi Administration, as at the end of 1967;

(b) what was the number of teachers out of them belong to the Scheduled Castes and the Scheduled Tribes;

(c) whether the percentage fixed by Government for the Scheduled Castes and the Scheduled Tribes was maintained; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) :

(a) 7,943.

(b) 53.

(c) No, Sir.

(d) The required number of Scheduled Castes and Scheduled Tribes candidates with requisite qualifications were not available, in spite of efforts.

UNEMPLOYED MINING ENGINEERS

162. SHRI M. P. BHARGAVA : Will the Minister of EDUCATION be pleased to state :

(a) the number of unemployed mining engineers at present in the country;

(b) whether Government have tried and succeeded in getting employment for some of our mining engineers in foreign countries; and

(c) the number of seats in various institutions for training in mining engineering?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD) :

(a) At the end of June 1968 there were 356 mining engineers on the live register of employment exchanges.

(b) Efforts have been made by the Government of India to get employment for mining engineers in foreign countries but so far no one has been employed.

(c) The various institutions were advised to restrict admissions to 60 in the Degree Courses and 65 in the Diploma Courses. The actual admissions in 1968-69 session however have been reported to be 77 in degree courses and 93 in diploma courses.

MURDER AND ASSAULT CASES IN WEST BENGAL

163. SHRI D. L. SEN GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many cases of murder and assault, motivated by political considerations, took place in West Bengal in 1967 and 1968; and

(b) how many of the offenders were sent up for trial and with what results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) :

(a) and (b) According to information furnished by the State Government there have been two cases of alleged murder in 1968 in which the motive appears to be political rivalry. These cases are being investigated.

Information regarding cases of assault in 1968 motivated by political considerations and regarding similar cases of murder and assault in 1967 is being collected from the State Government.

APPOINTMENT OF SCIENTIST IN C.S.I.R.

164. SHRI D. L. SEN GUPTA : Will the Minister of EDUCATION be pleased to state :

(a) whether any scientist has been appointed in the Council of Scientific and Industrial Research during 1968, without advertising the post; and

(b) if so, what was the urgency for doing so?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN) : (a) and (b) There is provision for making *ad-hoc* appointments, in exceptional cases, of scientists of proven merit under Bye-law 67A(b) of the Rules and Regulations and Bye-laws of the Council of Scientific and Industrial Research which is quoted below :—

“Notwithstanding anything contained in the bye-laws, the Director-General of Scientific and Industrial Research or the Director of a Laboratory or an Institute may, in consultation with the Director-General of Scientific & Industrial Research, in exceptional cases, appoint a candidate of proven merit to a scientific or technical post of or below the rank of SSO (Gr. I) subject to the condition that the post shall be advertised within six months of such appointment and selection made in accordance with the provisions of the bye-laws.”

Under this Bye-law, the following appointments have been made during the year 1968 :—

(i) One scientist ‘B’ was appointed in the Indian National Scientific Documentation Centre, New Delhi on *ad-hoc* basis. The post was later on advertised and selection made in accordance with the Rules.